

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
TP-38/ND/2020

IN THE MATTER OF:

M/s. Techno Electric and Engineering Co. Ltd.

...PETITIONER

Vs.

Mcleod Russel India Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 18.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Financial-creditor

:Mr. Rabindra Kumar Singh, Mr. Arun Kathpalia, Mr. Kumar Anurag Singh, Mr. Suresh Mongia, Mr. Masoom Shah Anup Jain, Mr. Udit Gupta and Mr. Kauser Hussain, Advocates.

For the Respondent/ Corporate-debtor

:Mr. Virender Ganda, Sr. Advocate with Eshna Kumar, Advocate Mr. Rotoban Sarkar, Mr. Ayandeb Mitra and Ms. Anushka Sarkar, Advocates.

For the Gloster Limited

:Mr. Abhijeet Sinha, Mr. Goutham Sivashankar, Advocates. Ms. Nittu Poddar, PCS.

For the Intervener

:Ms. Manju Bhuteria, Mr. Nirmalya Dasgupta, Mr. Anujit Biswas, Advocates.

ORDER

IA No. 5440 of 2020

Heard the submissions made by the applicant and also non applicant. The counsel for the corporate debtor has prayed for grant of time for filing rejoinder. Time is granted up to 23rd December, 2020.

(Annu)



IA No. 494 of 2020

Heard the submissions made by the counsel for the applicant. Ld. Counsel for the non-applicants have submitted that they have filed their replies in the matter. Counsel for the applicant has prayed for grant of time for filing rejoinder. 10 days' time is granted for filing rejoinder.

All these IA's be posted to 6th January, 2021.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)